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## **Eradication of tuberculosis**

1024. DR. VINAY P. SAHASRABUDDHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that India has a target to eradicate tuberculosis by 2025;
- (b) how does this target date compare with global targets;
- the steps being taken by Government to achieve this target; and (c)
- whether Government is coordinating with the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Yes, India targets to end tuberculosis by 2025.

The United Nations Sustainable Development Goals (SDGs) include ending the TB epidemic by 2030 under SDG 3.

However, Government of India has set a target of 2025, five years ahead of the SDG for ending TB in India.

The Ministry has developed and is implementing the National Strategic Plan (NSP) for Tuberculosis (2017-2025) with the goal of ending TB by 2025.

The key focus areas are:—

Early diagnosis of all the TB patients, prompt and appropriate treatment with quality assured drugs and treatment regimens along with suitable patient support systems to promote treatment adherence.

- Engaging with the private sector service providers and the patients seeking care in the private sector.
- Prevention strategies including active case finding and contact tracing in high risk/vulnerable population
- Airborne infection control.
- Multi-sectoral response for addressing social determinants of TB.
- (d) Yes. RNTCP is being implemented in the country under the aegis of National Health Mission (NHM) as a centrally sponsored scheme. Under the NHM the Centre and the States share the resources for programme implementation as per an agreed programme implementation plan on an annual basis. It is primarily the State Governments who are implementing TB services.

## Adulteration in fishery products

1025. SHRI M.P. VEERENDRA KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has taken note of large scale adulteration and use of hazardous chemicals in fish as a preservative to keep it a long time;
- (b) if so, the details thereof and the steps taken against such practice by Government;
- (c) whether Government proposes to bring any effective mechanism to protect the eatables free from poison and chemicals;
- (d) whether Government has taken note of the request from Kerala to help the State Government to keep the fish trade in the State free of adulteration; and
  - (e) if so, the response of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Instances of sale of chemical laced fish have come to the notice of Food Safety and Standards Authority of India (FSSAI). The Food Safety and Standards (FSS) Act 2006, Rules and Regulations made thereunder does not permit the use of formaldehyde or formalin in any form, including as preservative and/or additive, in any food products.